

STATEMENT

Number of (suicidal, homicidal, accidental and occupational) pesticide poisoning cases (Statewise) due to various pesticides during the last three years

S. No.	Name of States/UTs.	1992-93	1993-94	1994-95
1.	Andaman & Nicobar	Nil	N.R.	N.R.
2.	Andhra Pradesh	1182	546	260
3.	Arunachal Pradesh	Nil	Nil	N.R.
4.	Assam	Nil	Nil	Nil
5.	Bihar	Nil	Nil	N.R.
6.	Chandigarh	N.R.	Nil	N.R.
7.	Dadra & Nagar Haveli	Nil	Nil	N.R.
8.	Daman & Diu	Nil	Nil	Nil
9.	Delhi	N.R.	Nil	N.R.
10.	Goa	Nil	Nil	N.R.
11.	Gujarat	139	24	4
12.	Haryana	113	128	117
13.	Himachal Pradesh	Nil	487	N.R.
14.	Jammu & Kashmir	Nil	Nil	Nil
15.	Karnataka	Nil	Nil	Nil
16.	Kerala	362	Nil	1055
17.	Lakshadweep	Nil	Nil	N.R.
18.	Madhya Pradesh	N.R.	Nil	Nil
19.	Maharashtra	404	2895	1609
20.	Mahipur	Nil	Nil	Nil
21.	Meghalaya	Nil	Nil	Nil
22.	Mizoram	Nil	Nil	Nil
23.	Nagaland	Nil	Nil	N.R.
24.	Orissa	19	4	Nil
25.	Pondicherry	102	247	367
26.	Punjab	811	161	242
27.	Rajasthan	165	58	80
28.	Sikkim	Nil	Nil	N.R.
29.	Tamil Nadu	144	98	90
30.	Tripura	Nil	Nil	Nil
31.	Uttar Pradesh	Nil	Nil	Nil
32.	West Bengal	N.R.	N.R.	N.R.

Remarks : The figures have been compiled based on the information furnished by the State/UTs either at the Zonal conference or figures furnished to Government of India, Ministry of Agriculture, Department of Agriculture & Cooperation, Dte of Plant Protection, Quarantine & Storage, Faridabad.

N R : Not Reported

[English]

Haldia Fertilizer Corporation

101. KUMARI MAMATA BANERJEE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government propose to revamp the Haldia Fertilizer Corporation in the West Bengal; and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SHEES RAM OLA) : (a) and (b). Hindustan Fertilizer Corporation Limited (HFC) which has set up the Haldia Fertilizer Project in West Bengal, was declared a sick company the Board for Industrial and Financial Reconstruction (BIFR) in November, 1992. The revival package for HFC, approved in principle by the Government in April, 1995 envisaged the limited revamp of its Barauni, Dnrgapur and Namrup units at a fresh investment of Rs.464.93 crore. It has been decided to reformulate the revival package for HFC so as to make it acceptable to Financial Institutions. The final revival package would also require the approval of the BIFR, which is a quasi judicial authority.

The revamp of the Haldia Fertilizer Project was not found to be techno-economically feasible and its rehabilitation would require the setting up of a new plant involving additional investment of Rs.910 crore in view of the constraint of resources, it has been decided to consider the option of attracting private capital for the rehabilitation of the Haldia Fertilizer Project.

TADA Cases

102. SHRI P.R. DASMUNSI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of TADA detenués upto April 30, 1996 and their break-up, State-wise; Community-wise; and

(b) the present status of the amendment of TADA?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) The information is being collected and will be laid on the Table of the House.

(b) TADA lapsed on 23.5.95 and keeping in view the reach, size and magnitude of the Terrorist violence in India and the aid, assistance and connivance from across the border to the anti national elements, the Govt. introduced the Criminal Law Amendment Bill, 1995 in Rajya Sabha. Efforts are being made to reach a consensus on this issue.